

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. IA/1777/2024 IN C.P. (IB)/1178(MB)2021

IN THE MATTER OF

Small Industries Development Bank
of India (SIDBI) (through Resolution
Professional Ms. Poonam Basak)

VS

Mr. Anoop Anand

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Mitali Bhatt (PH)

For the Respondent:

ORDER

I.A. 1777/2024

The prayer in the I.A. is for rectification of the order dated 28.03.2024. On the asking, the Ld. Counsel for the Applicant admits that, in the Company Petition, the RP name is none other than the appointed RP i.e. Ms. Poonam Basak and subsequently they filed another affidavit. She admits the fact that there is no disqualification against the appointed RP. In view of the same, we deem it appropriate to dismiss the present application. I.A. is disposed of.

List the main Company Petition on **07.05.2024**.

Sd/-

ANU JAGMOHAN SINGH

Member (Technical)

Shubham

Sd/-

REETA KOHLI

Member (Judicial)